

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 126

CP No. 55/2008
TP No.3/Chd/Hry/2021

IN THE MATTER OF:

Kotak Mahindra Bank

...Petitioner

Vs.

Doon Valley Rice Ltd.

...Respondent

Under Section: 433(e), (f), 434 & 439, CA 1956

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 16.07.2024.

13.05.2024

Pooja

-Sd/-
Court Officer